## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Dated: 19 JUN 1995

APPLICATION NO.

917 of 1994.

APPLICANTS: Mr.D.Rajasekharan,

V/s.

RESPONDENTS:

The General Manager, Southern Railway, Madras and others.,

To

- Sri: K.V.Shamanna, Advocate, No.1465, 14th Main Road, West of Chord Road, Mahalakshmipuram,Bangalore-560086.
- The General Manager, 2. Southern Railway, Park Town, Madras-600003.
- Sri.A.N.Venugopala Gowda, Advocate, No.8/2, Upstairs, R.V.Road, Bangalore-560004.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 07-06-1995

Issued on 19/06/95

Y REGISTRAR JUDICIAL BRANCHES.

gm\*

BANGAL

#### ORDER

# Shri V. Ramakrishnan, Member (A):

Heard Shri K.V. Shamanna for the applicant and Shri A.N. Venugopala Gowda for the Railways. When the applicant had approached the Tribunal in OA 772/93 the Tribunal had quashed the impugned order dated 27.11.92 as at Annexure A-3 passed by the Chief Administrative Officer and remitted back to the appellate authority to pass an appropriate speaking order after considering the matter objectively. The Chief Administrative Officer has since passed another order dated 2.5.94 as at Annexure A-7 where he has refused to expunge the adverse remarks. Hence, the present application.

Shri Shamanna brings to my notice that in terms of the 2. Railway Board's instructions dated 17.6.91, particularly para 8 thereof, representation against adverse remarks should be dealt with and decided upon expeditiously by the competent authority, i.e. normally the authority next above the reviewing authority. Shri Shamanna further submits that higher authority to the reviewing authority is the General Manager and that representation should have been dealt with at the level of the General Manager instead of Chief Administrative Officer. Venugopal after verifying the position states that such circular in fact exists and it has not been superseded. He also competent authority for the deciding representation should be the General Manager in this case, as per their instructions.

In view of the provisions contained in circular dated 17.6.91 referred to above, the representation should have been dealt with at the level of General Manager and who is next higher authority. The order dated 27.11.92 as also the subsequent order dated 2.5.94 had not been passed by the competent authority in terms of the circular.

In the light of the position as brought quash the order dated 2.5.94 along with the instruc <del>uet</del>ion passed by Chilef Administrative Officer and direct that representation of the applicant against the adverse remarks should be disposed of by General Manager, 1st respondent. At this point, Shri Shamanna submits that liberty may be given to the applicant to submit a supplementary representation clarifying Shri Venugopal has no objection. some more issues. submit a supplementary applicant so desires, he may representation within two weeks from today and the General Manager who is the competent authority should dispose of the relevant representation within three months from the date of receipt of such representation. With the above directions the matter is disposed of finally. No costs.



TRUE COPY

Central Administrative Tribunal

Bangalore Bench Bangalore S/-

( V. RAMAKRISHNAN )
MEMBER (A)

# CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH, BANGALORE.

### ORIGINAL APPLICATION NO. 917/ 1994

#### WEDNESDAY, THIS THE SEVENTH DAY OF JUNE, 1995.

SHRI V. RAMAKRISHNAN

MEMBER (A)

Shri D. Rajasekharan, S/o Shri M. Dandapani, aged about 50 years, Confidential Assistant, O/O Chief Engineer (Construction), Southern Railway, 18, Millers Road, Bangalore - 560 046. ...

Applicant

( By Advocate Shri K.V. Shamanna )

Vs.

- 1. Union of India, represented by The General Manager, Southern Railway, Park Town, Madras 600 003.
- The Chief Personnel Officer, Southern Railway, Park Town, Madras - 600 003.
- The Chief Administrative Officer (Construction), Southern Railway, 18, Millers Road, Bangalore 560 046.
- 4. The Chief Engineer (Construction), Southern Railway, 18, Millers Road, Bangaglore - 560 046.
- 5. Shri M. Ravindra,
  Chief Administrative Officer
  (Construction), Southern Railway,
  18, Millers Road,
  Bangalore 560 046. ...

Respondents

By Advocate Shri A.N. Venugopala Gowda for Railways)



#### ORDER

### Shri V. Ramakrishnan, Member (A):

Heard Shri K.V. Shamanna for the applicant and Shri A.N. Venugopala Gowda for the Railways. When the applicant had approached the Tribunal in OA 772/93 the Tribunal had quashed the impugned order dated 27.11.92 as at Annexure A-3 passed by the Chief Administrative Officer and remitted back to the appellate authority to pass an appropriate speaking order after considering the matter objectively. The Chief Administrative Officer has since passed another order dated 2.5.94 as at Annexure A-7 where he has refused to expunge the adverse remarks. Hence, the present application.

Shri Shamanna brings to my notice that in terms of the 2. Railway Board's instructions dated 17.6.91, particularly para 8 thereof, representation against adverse remarks should be dealt with and decided upon expeditiously by the competent authority, i.e. normally the authority next above the reviewing authority. Shri Shamanna further submits that higher authority to the reviewing authority is the General Manager and that representation should have been dealt with at the level of the General Manager instead of Chief Administrative Officer. after verifying the position states that such a Venugopal circular in fact exists and it has not been superseded. He also agrees that the competent authority for deciding representation should be the General Manager in this case, as per their instructions.

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 56 €38.

Dated: 19 JUN 1995

APPLICATION NO.

917 of 1994.

APPLICANTS: Mr.D.Rajasekharan,

V/S.

RESPONDENTS:

The General Manager, Southern Railway,

Madras and others.,

To

- Sri.K.V.Shamanna, Advocate, No.1465, 14th Main Road, West of Chord Road, Mahalakshmipuram, Bangalore-560086.
- 2. The General Manager, Southern Railway, Park Town, Madras-600003.
- 3. Sri.A.N.Venugopala Gowda, Advocate, No. 8/2, Upstairs, R.V.Road, Bangalore-560004.

Subject: - Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38. ---xxx---

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 07-06-1995

Issued on 19/06/95

REGISTRAR JUDICIAL BRANCHES.

qm\*